

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 17/82-ALC4/2010 MEETING DATE : 27.07.2010

The Meeting No.17/82 in the year 2010-11 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 27.07.2010 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri Jasbir Singh, IA, Department of C&PC
2. Shri Shaish Kumar, IA, DIPP
3. Shri D.N. Mathur, Dy. IA, Department of Pharmaceuticals
4. Shri M. Mitra, Dy.DCGI, o/o DCGI
5. Shri Krishan Kumar, Dy. DGFT
6. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No. 15/82 dated 13.07.2010 were ratified by the Committee.

O.D.S. included in SIONs

The Committee also discussed the issue of import of O.D.S. against Advance Authorisation and decided that Shri Jasbir Singh, Industrial Adviser, Department of C&PC may examine the issue in detail and submit a report in the matter to NC so that O.D.S. items are not allowed by RAs. It was felt that O.D.S. items should be earmarked in SIONs.

Case No. B-146	M/s Lupin Ltd.
Norms Committee Meeting No. 17/11	F.No.01/82/50/1156/AM10/DES-III
Meeting Date 27.07.2010	RLA F. No. 03/95/40/753/AM10
Adv. Lic. No.0310561192 dt. 22.02.2010	
Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/168/2009-PI (Norms) dated 22.02.2010 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-	

Export Product	Quantity	Sl.No.	Import items	Quantity allowed
Rifampicin BP/USP	1 kg	1.	Sodium Rifa-S	0.98 kga
		2.	Chloroform	0.661 kg
		3.	Acetic Acid	0.16 kg
		4.	Piperzine Anhydrous	0.12 kg
		5.	Methylene Chloride	0.933 kg
		6.	Isopropyl Alcohol	0.51 kg
		7.	Dimethyl Formamide	0.75 kg

		8.	Tert. Butylamine	0.19 kg
		9.	Acetone	0.832 kg
		10.	1-Amino-4-Methyl Piperazine	0.16 kg
RA concerned may take further necessary action as per above decision of NC. The earlier decision taken in 1/82 meeting held on 06.04.2010 may be treated as withdrawn.				

Case No. B-147	M/s RA Chem Pharma Ltd.
Norms Committee Meeting No. 17/11	F.No.01/82/50/1149/AM07/DES-III
Meeting Date 27.07.2010	RLA F. No. 09/24/40/432/AM09
Adv. Lic. No.0910029095 dt. 19.01.2007	
Committee considered case as per agenda and in consultation with technical authority present in meeting decided to amend the description of import item No.3 to read as "1,4-Dibromo Butane" without any other change in the decision of NC taken in 16/08 meeting held on 21.08.2007.	

Case No. B-148	M/s Alchem International Ltd.
Norms Committee Meeting No. 17/11	F.No.01/82/162/295/AM10/DES-III
Meeting Date 27.07.2010	RLA F. No. 05/24/40/543/AM05
Adv. Lic. No.0510149505 dt. 24.01.2005 Adv. Lic. No.0510160970 dt. 29.06.2005 Adv. Lic. No.0510160972 dt. 29.06.2005 Adv. Lic. No.0510161341 dt. 04.07.2005	
Committee decided to defer case for 21.09.2010 for reply from firm.	

Case No. B-149	M/s Otsuka Chemical (India) Ltd.
Norms Committee Meeting No. 17/11	F.No.01/82/50/1493/AM10/DES-III
Meeting Date 27.07.2010	RLA F. No. 05/24/40/195/AM10
Adv. Lic. No.0510248081 dt. 21.08.2009	
Committee considered case as per agenda and in light of Production and Consumption data certified by Central Excise Authority and in consultation with technical authority present in meeting decided to enhance the quantity of Penicillin G Potassium Ist Crystal to read as "2.85 kg/kg of export product" without any other change in the decision taken in 44/82 meeting held on 27.01.2010. RA concerned may take further necessary action as per above decision of NC.	

Case No. B-150	M/s Amines & Plasticizers Ltd.,
Norms Committee Meeting No. 17/11	F.No.01/82/50/407/AM08/DES-III
Meeting Date 27.07.2010	RLA F. No. 03/94/40/171/AM08

Adv. Lic. No.0310430655 dt. 25.05.2007	
Committee considered case as per agenda and in consultation with technical authority present in meeting decided to amend the description of export product to read as "N-Formyl Morpholine" without any other change in the decision taken in 19/83 meeting held on 22.08.2007.	
RA concerned may take further necessary action as per above decision of NC.	

Case No. B-151	M/s Olefine Organic (I) Pvt. Ltd.
Norms Committee Meeting No. 17/11	F.No.01/82/50/277/AM10/DES-III
Meeting Date 27.07.2010	RLA F. No. 03/95/40/138/AM10
Adv. Lic. No.0310522629 dt. 04.06.2009	
Committee considered case as per agenda and decided to call for the firm for personal hearing on 24.08.2010. Accordingly, case was deferred for 24.08.2010.	

Case No. B-151-A	M/s Vivimed Labs.Ltd
Norms Committee Meeting No. 17/11	F.No.01/85/50/00236/AM10/DES-III
Meeting Date 27.07.2010	RLA F. No. 09/24/040/00504/AM10
Adv. Lic. No.0910041262 dated 11.03.2010	
Committee considered case as per agenda and decided to forward a copy of application to Department of C&PC for their comments. Accordingly, case was deferred for 21.09.2010.	

Case No. B-152	M/s Punjab chemicals and Crop Production Ltd.																
Norms Committee Meeting No. 17/11	F.No.01/82/162/106/AM10/DES-III																
Meeting Date 27.07.2010	RLA F. No. 03/95/40/1022/AM09																
Adv. Lic. No.0310513269 dt. 25.03.2009																	
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/76/2005/Ch.II dated 22.07.2010 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																	
<table><tr><td>Export Product</td><td>Quantity</td><td>Sl.No.</td><td>Import items</td><td>Quantity allowed</td></tr><tr><td rowspan="3">3,4,5-Trimethoxy Toluene</td><td rowspan="3">1 kg</td><td>1.</td><td>3,4,5-Trimethoxy Benzaldehy</td><td>1.25 kg</td></tr><tr><td>2.</td><td>Hydrazine Hydrate</td><td>4.20 kg</td></tr><tr><td>3.</td><td>PEG-600</td><td>1.00 kg</td></tr></table>		Export Product	Quantity	Sl.No.	Import items	Quantity allowed	3,4,5-Trimethoxy Toluene	1 kg	1.	3,4,5-Trimethoxy Benzaldehy	1.25 kg	2.	Hydrazine Hydrate	4.20 kg	3.	PEG-600	1.00 kg
Export Product	Quantity	Sl.No.	Import items	Quantity allowed													
3,4,5-Trimethoxy Toluene	1 kg	1.	3,4,5-Trimethoxy Benzaldehy	1.25 kg													
		2.	Hydrazine Hydrate	4.20 kg													
		3.	PEG-600	1.00 kg													
RA concerned may take further necessary action as per above decision of NC. The earlier decision taken in 12/10 meeting held on 16.06.2009 may be treated as withdrawn.																	

Case No. B-153	M/s Hildose Ltd.
Norms Committee Meeting No. 17/11	F.No.01/82/50/497/AM08/DES-III
Meeting Date 27.07.2010	RLA F. No. 03/94/40/1100/AM08
Adv. Lic. No.0310460275 dt. 06.02.2008	
Committee considered case as per agenda and observed that the firm has not given the percentage purity of import and exports. In the absence of percentage purity of import and export items, Committee in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP with 2% wastage. RA concerned may take further necessary action as per above decision of NC.	

Case No. B-154	M/s J.S. Chemicals..
Norms Committee Meeting No. 17/11	F.No.01/82/50/1179/AM09/DES-III
Meeting Date 27.07.2010	RAF No. 52/24/40/00019/AM09
Adv. Lic. No.5210024577 dt. 21.10.2080	
Committee considered case as per agenda and observed that Department of C&PC vide their letter dated 26.02.2010 has called for technical information from firm which is still awaited. It was, therefore, decided to remind the firm and defer the case for 21.09.2010.	

Case No. B-155	M/s Global Calcium Ltd.			
Norms Committee Meeting No. 17/11	F.No.01/82/50/1492/AM07/DES-III			
Meeting Date 27.07.2010	RLA F. No. 07/24/40/654/AM07			
Adv. Lic. No.0710049231 dt. 27.12.2006				
Committee considered case as per agenda and in light of Production and Consumption data certified by Central Excise Authority and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Calcium Gluconate	1 Kg.	1.	Dextrose Monohydrate	1.25 kg
RA concerned may take further necessary action as per above decision of NC. The earlier decision taken in 16/83 meeting held on 25.07.2007 may be treated as withdrawn.				

Case No. B-156	M/s Jubilant Organosys Ltd.
Norms Committee Meeting No. 17/11	F.No.01/82/50/1715/AM09/DES-III
Meeting Date 27.07.2010	RLA F. No. 50/24/40/744/AM09
Adv. Lic. No.051038238 dt. 18.03.2009	

Committee decided to defer case for 21.09.2010 for reply from firm.

Case No. A-20	M/s Matrix Ltd.
Norms Committee Meeting No. 17/11	F.No.01/82/162/879/AM10/DES-III
Meeting Date 27.07.2010	RLA F. No. 09/24/40/00097/AM08
Adv. Lic. No.0910030541 dt. 13.06.2007	
Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/31/2010-PI (Norms) dated 02.07.2010 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-	

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lopinavir 200 mg + Ritonavir 50 mg Tablets	1 Kg.	1.	Lopinavir	204 mg
		2.	Ritonavir	51.0 mg
		3.	Copovidone	853.800 mg
		4.	Sorbitan Monolaurate	83.90 mg
		5.	Methylene Chloride	Not allowed
		6.	Sodium Stearyl fumarate	12.00 kg7.
		7.	Bottle Pill Jar	As per packing policy
		8.	Closure	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

Case No. C-16	M/s Bliss GVS Pharma Ltd.
Norms Committee Meeting No. 17/11	F.No.01/82/50/1156/AM10/DES-III
Meeting Date 27.07.2010	
Committee decided to defer case for 21.09.2010 for comments of Department of Pharmaceuticals.	

1	Case No.:1007/21/82-ALC4/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Approved
	HQ File :01/82/050/01883/AM07/	RLA File :17/24/040/00090/AM07/	Lic.No/Date:1710001597 27.03.2007	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/114/2007/Ch.II dated 27.07.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by			

firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Grand AP05 Colourless Clear Liquid containing 50% of 2 Ethyl Hexyl Phosphate and 10% of Propylene Glycol	1 Kg.	1.	2 Ethyl Hexanol	0.372 kg
		2.	Phosphorous Pentoxide	0.137 kg
		3.	Propylene Glycol	0.100 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:17/46/82-ALC4/2007	Party Name:ARCH PHARMALABS LTD	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Approved
HQ File :01/82/050/00571/AM08/	RLA File :03/94/040/01117/AM08/	Lic.No/Date:0310461019 14.02.2008	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide O.M. No.35011/8/2010-PI (Norms) dated 10.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Montelukast Sodium	1 Kg.	1.	Triethanol Amine	0.0634 kg
		2.	Iso propyl alcohol	2.58 kg
		3.	Toluene	13.77 kg
		4.	Ethyl Acetate	14.33 kg
		5.	Heptane	4.75 kg
		6.	CD X 026 (Ezyme)	0.12 kg
		7.	B-Nicotinamide-Adenine Dinucleotide Phosphate, Oxidized From Monosodium Salt	0.0019 kg
		8.	Activated Carbon Norit	0.100 kg
		9.	Cerium Chloride Anhydrous	1.19 kg
		10.	Ortho Xylene	1.34 kg
		11.	Tetrahydrofuran	6.89 kg
		12.	Methyl Magnesium Chloride	10.57 kg
		13.	Acetic Acid	3.129 kg
		14.	Methyl Sulphonyl Chloride	0.41 kg
		15.	Di Isopropyl Ethyl Amine	0.55 kg
		16.	Methylene Di Chloride	8.62 kg
		17.	Acetonitrile	2.32 kg
		18.	Hexane	2.23 kg
		19.	1-(Mercaptomethyl) Cyclopropane Acetic Acid	0.60 kg

			(CYTA)	
		20.	Methanol	6.80 kg
RA concerned may take further necessary action as per above decision of NC.				

3	Case No.:7/41/82-ALC4/2008	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Approved												
	HQ File :01/82/050/01447/AM09/	RLA File :04/24/040/00138/AM09/	Lic.No/Date:0410098239 28.08.2008													
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/24/2010-PI (Norms) dated 09.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> <tr> <td rowspan="2">(E)-4-Dimethylaminocrotonic Acid Hcl</td><td rowspan="2">1 kg</td><td>1.</td><td>Methyl Crotonate</td><td>2.42 kg</td></tr> <tr> <td>2.</td><td>Iso Propyl alcohol</td><td>1.82 kg</td></tr> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	(E)-4-Dimethylaminocrotonic Acid Hcl	1 kg	1.	Methyl Crotonate	2.42 kg	2.	Iso Propyl alcohol
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed												
(E)-4-Dimethylaminocrotonic Acid Hcl	1 kg	1.	Methyl Crotonate	2.42 kg												
		2.	Iso Propyl alcohol	1.82 kg												

4	Case No.:7/32/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Approved
	HQ File :01/82/050/01182/AM09/	RLA File :03/94/040/00721/AM09/	Lic.No/Date:0310491254 21.10.2008	
	Decision :Committee decided to close the case as the firm has surrendered the Advance Authorisation.			

5	Case No.:19/35/82-ALC4/2008	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/01275/AM09/	RLA File :09/24/040/00287/AM09/	Lic.No/Date:0910035950 17.11.2008	Defer Date:21.09.2010
	Decision :Committee considered case as per agenda and decided to remind DC(MSME) through D.O. reminder at the level of Chairman, NC-III. Accordingly, case was deferred for 21.09.2010.			

6	Case No.:13/10/82-ALC4/2009	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/00137/AM10/	RLA File :09/24/040/00055/AM10/	Lic.No/Date:0910038020 28.05.2009	Defer Date:21.09.2010

Decision :Committee decided to defer case for 21.09.2010 for comments of Department of C&PC.

7	Case No.:9/13/82-ALC4/2009	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/00149/AM10/	RLA File :03/94/040/00063/AM10/	Lic.No/Date:0310522513 03.06.2009	Defer Date:21.09.2010
	Decision :Committee considered case as per agenda and decided to remind the firm to furnish a copy of DML containing approved list of items. Accordingly, case was deferred for 21.09.2010.			

8	Case No.:23/15/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/00252/AM10/	RLA File :09/24/040/00109/AM10/	Lic.No/Date:0910038369 29.06.2009	Defer Date:21.09.2010
	Decision : Committee decided to defer case for 21.09.2010 for comments of Department of C&PC.			

9	Case No.:21/35/82-ALC4/2009	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Approved
	HQ File :01/82/050/00711/AM10/	RLA File :09/24/040/00127/AM10/	Lic.No/Date:0910038698 24.07.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/393/2009-PI-(Norms) dated 07.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lopinavir (TPA Route)	1 Kg.	1.	(2S)-(1-Tetrahydro Pyrimid-2-Only)-3-Methyl Butanoic Acid (TPA)	1.161 kg
		2.	Triphosgene	0.715 kg
		3.	Tetrahydrofuran	5.25 kg
		4.	2,6-Dimethoxy Phenol	0.618 kg
		5.	Sodium Borohydride	0.89 kg
		6.	Dimethyl formamide	2.48 kg
		7.	Methylene Di Chloride	9.62 kg
		8.	Methane Sulfonic Acid	2.485 kg
		9.	Iso Propyl Alcohol	1.07 kg
		10.	1,2-Dimethoxy Ethane	29.38 kg
		11.	Methyl Tertiary Butyl Ether	2.86 kg
		12.	Methanol	7.62 kg
		13.	(L)-Pyroglu Tamic Acid	0.57 kg

RA concerned may take further necessary action as per above decision of NC.

10	Case No.:26/21/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/00453/AM10/	RLA File :09/24/040/00112/AM10/	Lic.No/Date:0910038897 12.08.2009	Defer Date:21.09.2010
	Decision :Committee considered case as per agenda and decided to remind the firm to furnish the required information. Accordingly, case was deferred for 21.09.2010.			

11	Case No.:60/5/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/00094/AM11/	RLA File :09/24/040/00198/AM10/	Lic.No/Date:0910039255 08.09.2009	Defer Date:21.09.2010
	Decision : Committee decided to defer case for 21.09.2010 for comments of Department of Pharmaceuticals.			

12	Case No.:82/5/82-ALC4/2010	Party Name:BILCARE LIMITED	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Approved
	HQ File :01/82/050/00116/AM11/	RLA File :31/24/040/00106/AM10/	Lic.No/Date:3110039936 16.09.2009	
	Decision :Withdrawn as the case has already been approved by NC in 16/82 meeting held on 20.07.2010.			

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Case No.:101/5/82-ALC4/2010	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Approved
HQ File :01/82/050/00135/AM11/	RLA File :22/24/040/00033/AM10/	Lic.No/Date:2210009355 14.10.2009	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/39/2010-PI-(Norms) dated 01.07.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Clopidogrel Camphor Sulfonate	1 Kg.	1.	4,5,6,7 Tetrahydro Thieno(3,2-C) Pyridine Hcl	1.012 kg
		2.	Alpha-Bromo-2-Chloro Phenyl Acetic Acid/Methyl Ester	1.52 kg
		3.	N,N-Dimethyl Formamide	1.26 kg
		4.	Triethylamine	1.265 kg
		5.	Methylene Chloride	2.20 kg

		6.	Acetone	6.34 kg
		7.	L(-) Camphor Sulphonic Acid	0.455 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:101/9/82-ALC4/2010	Party Name:KOPRAN LIMITED	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Approved	
HQ File :01/82/050/00316/AM11/	RLA File :03/94/040/00619/AM10/	Lic.No/Date:0310543241 29.10.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/6/2010-PI-(Norms) dated 08.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cefepime for Injection	1 Kg.	1.	Cefepime Hcl (Non-Sterile)	0.655 kg
		2.	Methanol	0.742 kg
		3.	Eno Carbon	0.034 kg
		4.	Acetone	1.816 kg
		5.	L-Arginine (Non-Sterile)	0.370 kg
		6.	IPA (Iso Propyl Alcohol)	0.392 kg
RA concerned may take further necessary action as per above decision of NC.				

15	Case No.:70/48/82-ALC4/2009	Party Name:CHEMPRO EXPORTS (INDIA)	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/01133/AM10/	RLA File :03/94/040/00613/AM10/	Lic.No/Date:0310544665 09.11.2009	Defer Date:21.09.2010
	Decision : Committee decided to defer case for 21.09.2010 for comments of Department of C&PC.			

16	Case No.:29/5/82-ALC4/2010	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/00063/AM11/	RLA File :03/94/040/00657/AM10/	Lic.No/Date:0310547230 24.11.2009	Defer Date:21.09.2010
	Decision : Committee decided to defer case for 21.09.2010 for comments of Department of C&PC.			

17	Case No.:20/38/82-ALC4/2009		Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD		Meet No/Date:17/82-ALC4/2010 27.07.2010		Status:Case Deferred
					Lic.No/Date:0910040146		

HQ File :01/82/050/00793/AM10/	RLA File :09/24/040/00355/AM10/	03.12.2009	Defer
Decision :Committee considered case as per agenda and decided to remind the firm to furnish the required information. Accordingly, case was deferred for 21.09.2010.			

18	Case No.:79/9/82-ALC4/2010	Party Name:MANTENA LABORATORIES LIMITED	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/00294/AM11/	RLA File :09/24/040/00350/AM10/	Lic.No/Date:0910040204 14.12.2009	Defer Date:21.09.2010
	Decision : Committee decided to defer case for 21.09.2010 for comments of Department of Pharmaceuticals.			

19	Case No.:82/9/82-ALC4/2010	Party Name:MANTENA LABORATORIES LIMITED	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/00297/AM11/	RLA File :09/24/040/00353/AM10/	Lic.No/Date:0910040205 14.12.2009	Defer Date:21.09.2010
	Decision : Committee decided to defer case for 21.09.2010 for comments of Department of Pharmaceuticals.			

20	Case No.:94/9/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/00309/AM11/	RLA File :09/24/040/00342/AM10/	Lic.No/Date:0910040200 14.12.2009	Defer Date:21.09.2010
	Decision : Committee decided to defer case for 21.09.2010 for comments of Department of Pharmaceuticals.			

21	Case No.:67/9/82-ALC4/2010	Party Name:HETERO LABS LTD.	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/00282/AM11/	RLA File :09/24/040/00393/AM10/	Lic.No/Date:0910040408 23.12.2009	Defer Date:21.09.2010
	Decision : Committee decided to defer case for 21.09.2010 for comments of Department of Pharmaceuticals.			

22	Case No.:96/9/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/00311/AM11/	RLA File :09/24/040/00391/AM10/	Lic.No/Date:0910040412 23.12.2009	Defer Date:21.09.2010
	Decision : Committee decided to defer case for 21.09.2010 for comments of Department of Pharmaceuticals.			

23	Case No.:84/9/82-ALC4/2010	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred

HQ File :01/82/050/00299/AM11/	RLA File :09/24/040/00318/AM10/	Lic.No/Date:0910040461 30.12.2009	Defer Date:21.09.2010
Decision : Committee decided to defer case for 21.09.2010 for comments of Department of Pharmaceuticals.			

24

Case No.:85/9/82-ALC4/2010	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Approved	
HQ File :01/82/050/00300/AM11/	RLA File :09/24/040/00381/AM10/	Lic.No/Date:0910040463 30.12.2009	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/56/2010-Ch.II dated 21.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sodium Methoxide Solution 30%	1 Kg.	1.	Methanol	0.622 kg
		2.	CS Flakes	0.050 kg
RA concerned may take further necessary action as per above decision of NC.				

25	Case No.:43/9/82-ALC4/2010	Party Name:HETERO LABS LTD.	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/00258/AM11/	RLA File :09/24/040/00405/AM10/	Lic.No/Date:0910040496 01.01.2010	Defer Date:21.09.2010
	Decision : Committee decided to defer case for 21.09.2010 for comments of Department of Pharmaceuticals.			

26	Case No.:66/9/82-ALC4/2010	Party Name:HETERO LABS LTD.	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Deffered and Re-indexed
	HQ File :01/82/050/00281/AM11/	RLA File :09/24/040/00404/AM10/	Lic.No/Date:0910040497 01.01.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 21.09.2010 for comments of Department of Pharmaceuticals.			

27	Case No.:107/9/82-ALC4/2010	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Approved
	HQ File :01/82/050/00322/AM11/	RLA File :03/94/040/00847/AM10/	Lic.No/Date:0310553763 05.01.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/9/2005-Ch.II dated 22.05.2005 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Astrolide in Diethyl Phthalate/Isopropyl Myristate/Benzyl Benzoate Main Total Astrokide content: 62.5% minimum	1 Kg.	1.	Alpha Methyl Styrene	0.500 kg
		2.	Isoamylene	0.380 kg
		3.	Propylene Oxide	0.280 kg
		4.	Para Formaldehyde	0.088 kg

RA concerned may take further necessary action as per above decision of NC.

28	Case No.:34/5/82-ALC4/2010	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/00068/AM11/	RLA File :03/94/040/00778/AM10/	Lic.No/Date:0310554129 07.01.2010	Defer Date:21.09.2010
	Decision : Committee decided to defer case for 21.09.2010 for comments of Department of C&PC.			

29	Case No.:17/9/82-ALC4/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Approved
	HQ File :01/82/050/00232/AM11/	RLA File :03/94/040/00875/AM10/	Lic.No/Date:0310554935 12.01.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/52/2009-Ch.II dated 21.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N,N Dialkylamino-diphenylmethane/4,4-bis (sec-butylamino) diphenylmethane, UOP No.225/Unlink 4200	1 Kg.	1.	4,4-Methylenedianline	0.950 kg
		2.	Methyl Ethyl Ketone	0.639 kg
		3.	Catalyst-3% Platinum on carbon powder (Dry Basis)	0.0003 kg

RA concerned may take further necessary action as per above decision of NC.

30	Case No.:58/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Approved
	HQ File :01/82/050/00273/AM11/	RLA File :03/94/040/00873/AM10/	Lic.No/Date:0310554940 12.01.2010	
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 7/11 meeting held on 18.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Beclate Nasal Spray/Ciplametazon Nasal Spray (50 MCG/200 MD)	1000000 Nos.	1.	Beclomethasone Dipropionate	10,000 gms
		2.	63 mcl Aerosol Vasve	As per packing policy
		3.	19 ml Aluminium Can	As per packing policy
		4.	Actuators with Dust Covers/Caps Fitting to 19 ml Aluminium Can	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

31	Case No.:77/9/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/00292/AM11/	RLA File :09/24/040/00401/AM10/	Lic.No/Date:0910040590 12.01.2010	Defer Date:21.09.2010
	Decision : Committee decided to defer case for 21.09.2010 for comments of Department of Pharmaceuticals.			

32	Case No.:97/9/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/00312/AM11/	RLA File :09/24/040/00417/AM10/	Lic.No/Date:0910040596 12.01.2010	Defer Date:21.09.2010
	Decision : Committee decided to defer case for 21.09.2010 for comments of Department of Pharmaceuticals.			

33	Case No.:23/9/82-ALC4/2010	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/00238/AM11/	RLA File :03/94/040/00826/AM10/	Lic.No/Date:0310555276 14.01.2010	Defer Date:21.09.2010
	Decision : Committee decided to defer case for 21.09.2010 for comments of Department of Pharmaceuticals.			

34	Case No.:21/5/82-ALC4/2010	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/00055/AM11/	RLA File :03/95/040/00663/AM10/	Lic.No/Date:0310555780 18.01.2010	Defer Date:21.08.2010
	Decision : Committee decided to defer case for 21.09.2010 for comments of Department of C&PC.			

35	Case No.:26/9/82-ALC4/2010	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred

	HQ File :01/82/050/00241/AM11/	RLA File :03/94/040/00896/AM10/	Lic.No/Date:0310556539 21.01.2010	Defer Date:21.09.2010
Decision : Committee decided to defer case for 21.09.2010 for comments of Department of Pharmaceuticals.				

36	Case No.:25/9/82-ALC4/2010	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/00240/AM11/	RLA File :03/94/040/00912/AM10/	Lic.No/Date:0310556696 22.01.2010	Defer Date:21.09.2010
	Decision : Committee decided to defer case for 21.09.2010 for comments of Department of Pharmaceuticals.			

37	Case No.:59/9/82-ALC4/2010	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/00274/AM11/	RLA File :03/94/040/00890/AM10/	Lic.No/Date:0310556699 22.01.2010	Defer Date:21.09.2010
	Decision : Committee decided to defer case for 21.09.2010 for comments of Department of Pharmaceuticals.			

38	Case No.:38/5/82-ALC4/2010	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/00072/AM11/	RLA File :09/24/040/00359/AM10/	Lic.No/Date:0910040696 28.01.2010	Defer Date:21.09.2010
	Decision :Committee decided to defer case for 21.09.2010 for comments of Department of Pharmaceuticals.			

39	Case No.:40/5/82-ALC4/2010	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/00074/AM11/	RLA File :09/24/040/00427/AM10/	Lic.No/Date:0910040698 28.01.2010	Defer Date:21.09.2010
	Decision : Committee decided to defer case for 21.09.2010 for comments of Department of Pharmaceuticals.			

40	Case No.:81/5/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/00115/AM11/	RLA File :09/24/040/00390/AM10/	Lic.No/Date:0910040690 28.01.2010	Defer Date:21.09.2010
	Decision : Committee decided to defer case for 21.09.2010 for comments of Department of Pharmaceuticals.			

41	Case No.:24/9/82-ALC4/2010	Party Name:CALYX CHEMICALS &	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case
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HQ File :01/82/050/00239/AM11/	PHARMACEUTICALS LTD. RLA File :03/94/040/00871/AM10/	Lic.No/Date:0310557308 28.01.2010	Deferred Defer Date:21.09.2010
Decision : Committee decided to defer case for 21.09.2010 for comments of Department of Pharmaceuticals.			

42

Case No.:105/9/82-ALC4/2010	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Approved	
HQ File :01/82/050/00320/AM11/	RLA File :03/94/040/00887/AM10/	Lic.No/Date:0310557306 28.01.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 12/82 meeting held on 22.06.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Nabumetone	1 Kg.	1.	6-Methoxy-2-Naphthaldehyde	1.28 kg
		2.	Acetone	1.26 kg
		3.	Iso Propyl Alcohol	1.65 kg
RA concerned may take further necessary action as per above decision of NC.				

43	Case No.:117/9/82-ALC4/2010	Party Name:CHEMPRO EXPORTS (INDIA)	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/00332/AM11/	RLA File :03/94/040/00910/AM10/	Lic.No/Date:0310557320 28.01.2010	Defer Date:21.09.2010
	Decision : Committee decided to defer case for 21.09.2010 for comments of Department of C&PC.			

44	Case No.:14/9/82-ALC4/2010	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/00229/AM11/	RLA File :03/94/040/00924/AM10/	Lic.No/Date:0310557720 29.01.2010	Defer Date:21.09.2010
	Decision : Committee decided to defer case for 21.09.2010 for comments of Department of C&PC.			

45	Case No.:81/9/82-ALC4/2010	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/00296/AM11/	RLA File :09/24/040/00429/AM10/	Lic.No/Date:0910040725 29.01.2010	Defer Date:21.09.2010
	Decision : Committee decided to defer case for 21.09.2010 for comments of Department of Pharmaceuticals.			

46	Case No.:49/5/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:17/82-ALC4/2010	Status:Case
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		27.07.2010	Deferred
HQ File :01/82/050/00083/AM11/	RLA File :09/24/040/00314/AM10/	Lic.No/Date:0910040762 01.02.2010	Defer Date:21.09.2010
Decision : Committee decided to defer case for 21.09.2010 for comments of Department of Pharmaceuticals.			

47

Case No.:61/5/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Approved	
HQ File :01/82/050/00095/AM11/	RLA File :09/24/040/00399/AM10/	Lic.No/Date:0910040760 01.02.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/31/2010-PI (Norms) dated 02.07.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
1-(Mercaptomethyl) Cyclopropane Acetic Acid	1 Kg.	1.	1-(Hydroxymethyl)-Cyclopropane Acetonitrile	1.909 kg
		2.	Isopropyl Acetate	15.03 kg
		3.	Methane Sulfonyl Chloride	2.34 kg
		4.	Potassium Thioacetate	1.97 kg
		5.	N-Heptane	12.52 kg
		6.	Methanol	16.09 kg
RA concerned may take further necessary action as per above decision of NC.				

48	Case No.:40/9/82-ALC4/2010	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Approved									
	HQ File :01/82/050/00255/AM11/	RLA File :03/94/040/00831/AM10/	Lic.No/Date:0310558191 02.02.2010										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/53/2010-Ch.II dated 10.06.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Camphor USP</td><td>1 Kg.</td><td>1.</td><td>Alpha Pinene</td><td>1.15 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Camphor USP	1 Kg.	1.	Alpha Pinene
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Camphor USP	1 Kg.	1.	Alpha Pinene	1.15 kg									
RA concerned may take further necessary action as per above decision of NC.													

49	Case No.:87/9/82-ALC4/2010	Party Name:SRIDHANADA LABORATORIES	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Approved
	HQ File :01/82/050/00302/AM11/	RLA File :09/24/040/00448/AM10/	Lic.No/Date:0910040859	

08.02.2010

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/52/2006-Ch.II dated 27.07.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Syringaldehyde (Purity Minimum 99.5%)	1 Kg.	1.	3,5-Dimethoxy-4-Hydroxy Benzaldehyde (Purity maximum 95%)	1.05 kg

RA concerned may take further necessary action as per above decision of NC.

50	Case No.:41/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/00256/AM11/	RLA File :03/94/040/00980/AM10/	Lic.No/Date:0310559358 09.02.2010	Defer Date:21.09.2010
	Decision :Committee decided to remind Ministry of Environment and Forests for NOC. Accordingly, case was deferred for 21.09.2010.			

51

Case No.:75/9/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Approved	
HQ File :01/82/050/00290/AM11/	RLA File :09/24/040/00302/AM10/	Lic.No/Date:0910040871 09.02.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/14/2010-PI (Norms) dated 09.06.2010 and earlier decision taken in 5/82 meeting held on 04.05.2010 for the same export product and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lamivudine	1 Kg.	1.	Cyclohexyl Ester	2.19 kg
		2.	Sodium Borohydride	0.48 kg
		3.	Methanol	0.29 kg
		4.	Toluene	0.35 kg
		5.	Triethylamine	0.959 kg
		6.	Iso Propyl Alcohol	2.51 kg
		7.	Salicylic Acid	0.79 kg
RA concerned may take further necessary action as per above decision of NC.				

52	Case No.:83/9/82-ALC4/2010	Party Name:APITHECARY PHARMA PVT LTD.	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/00298/AM11/	RLA File :09/24/040/00425/AM10/	Lic.No/Date:0910040885 10.02.2010	Defer

	Decision : Committee decided to defer case for 21.09.2010 for comments of Department of Pharmaceuticals.				Date:21.09.2010													
53	Case No.:63/9/82-ALC4/2010		Party Name:KOPRAN LIMITED		Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred												
	HQ File :01/82/050/00278/AM11/		RLA File :03/94/040/00936/AM10/		Lic.No/Date:0310559797 11.02.2010	Defer Date:21.09.2010												
	Decision : Committee decided to defer case for 21.09.2010 for comments of Department of Pharmaceuticals.																	
54	Case No.:113/9/82-ALC4/2010		Party Name:GODAVARI BIOREFINERIES LTD.		Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Approved												
	HQ File :01/82/050/00328/AM11/		RLA File :03/94/040/00735/AM10/		Lic.No/Date:0310560233 15.02.2010													
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/52/2010-Ch.II dated 14.07.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																	
	<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="2">3-Methyl-3-Penten-2-one</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Methyl Ethyl Ketone</td><td>0.816 kg</td></tr><tr><td>2.</td><td>Denatured Ethyl Alcohol</td><td>0.540 kg</td></tr></table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	3-Methyl-3-Penten-2-one	1 Kg.	1.	Methyl Ethyl Ketone	0.816 kg	2.	Denatured Ethyl Alcohol	0.540 kg
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed													
3-Methyl-3-Penten-2-one	1 Kg.	1.	Methyl Ethyl Ketone	0.816 kg														
		2.	Denatured Ethyl Alcohol	0.540 kg														
RA concerned may take further necessary action as per above decision of NC.																		
55	Case No.:68/5/82-ALC4/2010		Party Name:GLOBAL CALCIUM PRIVATE LIMITED,		Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred												
	HQ File :01/82/050/00102/AM11/		RLA File :07/24/040/00438/AM10/		Lic.No/Date:0710070041 16.02.2010	Defer Date:21.09.2010												
	Decision :Committee decided to defer case for 21.09.2010 for comments of Department of C&PC.																	
56	Case No.:48/9/82-ALC4/2010		Party Name:K R R DRUGS & INTERMEDIATES PVT LTD		Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred												
	HQ File :01/82/050/00263/AM11/		RLA File :09/24/040/00385/AM10/		Lic.No/Date:0910040985 17.02.2010	Defer Date:21.09.2010												
	Decision : Committee decided to defer case for 21.09.2010 for comments of Department of Pharmaceuticals.																	
57	Case No.:73/9/82-ALC4/2010		Party Name:CIPLA LIMITED		Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred												

HQ File :01/82/050/00288/AM11/	RLA File :03/94/040/01012/AM10/	Lic.No/Date:0310560981 18.02.2010	Defer Date:21.09.2010
Decision : Committee decided to defer case for 21.09.2010 for comments of Department of Pharmaceuticals.			

58	Case No.:49/9/82-ALC4/2010	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Approved									
	HQ File :01/82/050/00264/AM11/	RLA File :03/94/040/01011/AM10/	Lic.No/Date:0310561133 19.02.2010										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/53/2010-Ch.II dated 10.06.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Camphor USP</td><td>1 Kg.</td><td>1.</td><td>Alpha Pinene</td><td>1.15 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Camphor USP	1 Kg.	1.	Alpha Pinene
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Camphor USP	1 Kg.	1.	Alpha Pinene	1.15 kg									
RA concerned may take further necessary action as per above decision of NC.													

59	Case No.:95/9/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/00310/AM11/	RLA File :09/24/040/00463/AM10/	Lic.No/Date:0910041043 22.02.2010	Defer Date:21.09.2010
	Decision : Committee decided to defer case for 21.09.2010 for comments of Department of Pharmaceuticals.			

60	Case No.:7/50/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Approved																					
	HQ File :01/82/050/01161/AM10/	RLA File :08/24/040/00326/AM10/	Lic.No/Date:0810086746 23.02.2010																						
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/38/2010-PI (Norms) dated 02.07.2010 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																								
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="5">Losartan Potassium Tablets 25 mg</td><td rowspan="5">1 No.</td><td>1.</td><td>Losartan Potassium USP</td><td>25.50 mg</td></tr> <tr> <td>2.</td><td>Lactose Monohydrate NF</td><td>43.0 mg</td></tr> <tr> <td>3.</td><td>Microcrystalline Cellulose NF (Avicel ph 102)</td><td>5.0 mg</td></tr> <tr> <td>4.</td><td>Low Substituted Hydroxypropyl Cellulose</td><td>2.50 mg</td></tr> <tr> <td>5.</td><td>Magnesium Stearate NF</td><td>1.00 mg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Losartan Potassium Tablets 25 mg	1 No.	1.	Losartan Potassium USP	25.50 mg	2.	Lactose Monohydrate NF	43.0 mg	3.	Microcrystalline Cellulose NF (Avicel ph 102)	5.0 mg	4.	Low Substituted Hydroxypropyl Cellulose	2.50 mg	5.	Magnesium Stearate NF
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																					
Losartan Potassium Tablets 25 mg	1 No.	1.	Losartan Potassium USP	25.50 mg																					
		2.	Lactose Monohydrate NF	43.0 mg																					
		3.	Microcrystalline Cellulose NF (Avicel ph 102)	5.0 mg																					
		4.	Low Substituted Hydroxypropyl Cellulose	2.50 mg																					
		5.	Magnesium Stearate NF	1.00 mg																					

		6.	60CC White HDPE Round Bottle	As per packing policy
		7.	33 MM White PP CRC with Pulp Liner	As per packing policy
		8.	150 CC White HDPE Round Bottle	As per packing policy
		9.	38 mm White PP Screw Cap	As per packing policy
		10.	400 CC White HDPE Round Bottle	As per packing policy
		11.	53 MM White PP Screw Cap	As per packing policy
		12.	750 CC White HDPE Round Bottle	As per packing policy
	Losartan Potassium 50 mg tablet	1.	Losartan Potassium USP	51.0 mg
		2.	Lactose Monohydrate NF	86.0 mg
		3.	Microcrystalline Cellulose NF (Avicel ph 102)	10.0 mg
		4.	Low Substituted Hydroxypropyl Cellulose	5.0 mg
		5.	Magnesium Stearate NF	2.00 mg
		6.	60CC White HDPE Round Bottle	As per packing policy
		7.	33 MM White PP CRC with Pulp Liner	As per packing policy
		8.	150 CC White HDPE Round Bottle	As per packing policy
		9.	38 mm White PP Screw Cap	As per packing policy
		10.	400 CC White HDPE Round Bottle	As per packing policy
		11.	53 MM White PP Screw Cap	As per packing policy
		12.	750 CC White HDPE Round Bottle	As per packing policy
Losartan Potassium 100 mg tablet	1 No.	1.	Losartan Potassium USP	102.0 mg
		2.	Lactose Monohydrate NF	172.0 mg
		3.	Microcrystalline Cellulose NF (Avicel ph 102)	20.0 mg
		4.	Low Substituted Hydroxypropyl Cellulose	10.0 mg
		5.	Magnesium Stearate NF	4.00 mg
		6.	60CC White HDPE Round Bottle	As per packing policy
		7.	33 MM White PP CRC with Pulp Liner	As per packing policy
		8.	150 CC White HDPE Round Bottle	As per packing policy
		9.	38 mm White PP Screw Cap	As per packing policy
		10.	400 CC White HDPE Round Bottle	As per packing policy
		11.	53 MM White PP Screw Cap	As per packing policy
		12.	750 CC White HDPE Round Bottle	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

61	Case No.:41/5/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/00075/AM11/	RLA File :09/24/040/00503/AM10/	Lic.No/Date:0910041155 03.03.2010	Defer Date:21.09.2010
	Decision : Committee decided to defer case for 21.09.2010 for comments of Department of Pharmaceuticals.			

62	Case No.:42/5/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/00076/AM11/	RLA File :09/24/040/00502/AM10/	Lic.No/Date:0910041152 03.03.2010	Defer Date:21.09.2010
	Decision : Committee decided to defer case for 21.09.2010 for comments of Department of Pharmaceuticals.			

63	Case No.:70/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/00285/AM11/	RLA File :03/94/040/01049/AM10/	Lic.No/Date:0310563301 08.03.2010	Defer Date:21.09.2010
	Decision : Committee decided to defer case for 21.09.2010 for comments of Department of Pharmaceuticals.			

64	Case No.:1/52/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/01194/AM10/	RLA File :09/24/040/00488/AM10/	Lic.No/Date:0910041233 09.03.2010	Defer Date:21.09.2010
	Decision :Committee considered case as per agenda and decided to call for complete description of export product from firm. Accordingly, case was deferred for 21.09.2010.			

65	Case No.:96/5/82-ALC4/2010	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Approved																					
	HQ File :01/82/050/00130/AM11/	RLA File :22/24/040/00055/AM10/	Lic.No/Date:2210009769 10.03.2010																						
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/41/2010-PI (Norms) dated 01.07.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																								
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="3">Clopidogrel Hydrogen Sulphate</td><td rowspan="3">1 Kg.</td><td>1.</td><td>DL-2-Chlorophenyl Glycine</td><td>1.05 kg</td></tr><tr><td>2.</td><td>Methanol</td><td>2.375 kg</td></tr><tr><td>3.</td><td>Methylene Chloride</td><td>1.185 kg</td></tr><tr><td></td><td></td><td></td><td></td><td></td></tr></table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Clopidogrel Hydrogen Sulphate	1 Kg.	1.	DL-2-Chlorophenyl Glycine	1.05 kg	2.	Methanol	2.375 kg	3.	Methylene Chloride	1.185 kg					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																					
Clopidogrel Hydrogen Sulphate	1 Kg.	1.	DL-2-Chlorophenyl Glycine	1.05 kg																					
		2.	Methanol	2.375 kg																					
		3.	Methylene Chloride	1.185 kg																					

		4.	L(+) Tartaric Acid	0.70 kg
		5.	Acetone	0.613 kg
		6.	Thiophene-2-Ethanol	1.00 kg
		7.	Toluene	1.552 kg
		8.	Iso Propyl Alcohol	4.085 kg
RA concerned may take further necessary action as per above decision of NC.				

66	Case No.:57/9/82-ALC4/2010	Party Name:MAKSON INDUSTRIES PVT. LTD.	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/00272/AM11/	RLA File :03/95/040/00799/AM10/	Lic.No/Date:0310563993 10.03.2010	Defer Date:17.08.2010
	Decision :Committee considered case as per agenda and observed that the required information/documents have been received from the firm. It was, therefore, decided to defer case for 17.08.2010 and to bring the reply received from firm in the meeting to be held on 17.08.2010.			

67	Case No.:42/9/82-ALC4/2010	Party Name:METROPOLITAN EXIMCHEM LTD.		Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Approved										
	HQ File :01/82/050/00257/AM11/	RLA File :03/95/040/00790/AM10/		Lic.No/Date:0310564129 11.03.2010											
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/60/2010-Ch.II dated 08.07.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-														
	<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Para Cresidine 4-Sulfo Methylamide</td><td>1 Kg.</td><td>1.</td><td>Para Cresidine</td><td>0.763 kg</td></tr></table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Para Cresidine 4-Sulfo Methylamide	1 Kg.	1.	Para Cresidine	0.763 kg
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
Para Cresidine 4-Sulfo Methylamide	1 Kg.	1.	Para Cresidine	0.763 kg											
RA concerned may take further necessary action as per above decision of NC.															

68	Case No.:56/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/00271/AM11/	RLA File :03/94/040/01069/AM10/	Lic.No/Date:0310564080 11.03.2010	Defer Date:21.09.2010
	Decision : Committee decided to defer case for 21.09.2010 for comments of Department of Pharmaceuticals.			

69	Case No.:31/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/00246/AM11/	RLA File :03/94/040/01077/AM10/	Lic.No/Date:0310564818 15.03.2010	Defer Date:21.09.2010

Decision : Committee decided to defer case for 21.09.2010 for comments of Department of Pharmaceuticals.

70

Case No.:27/5/82-ALC4/2010	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Approved	
HQ File :01/82/050/00061/AM11/	RLA File :03/95/040/00832/AM10/	Lic.No/Date:0310565202 18.03.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/48/2008-Ch.II dated 27.07.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
1-Isopropylamino Anthraquinone/XJ Base	1 Kg.	1.	1-Nitro Anthraquinone	1.128 kg
		2.	Isopropylamine(70%)	0.421 kg
RA concerned may take further necessary action as per above decision of NC.				

71	Case No.:5/9/82-ALC4/2010	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/00220/AM11/	RLA File :03/94/040/01075/AM10/	Lic.No/Date:0310565589 19.03.2010	Defer Date:21.09.2010
	Decision : Committee decided to defer case for 21.09.2010 for comments of Department of C&PC.			

72	Case No.:9/9/82-ALC4/2010	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/00224/AM11/	RLA File :03/94/040/01087/AM10/	Lic.No/Date:0310565583 19.03.2010	Defer Date:21.09.2010
	Decision : Committee decided to defer case for 21.09.2010 for comments of Department of C&PC.			

73	Case No.:20/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/00235/AM11/	RLA File :03/94/040/01100/AM10/	Lic.No/Date:0310565614 19.03.2010	Defer Date:21.09.2010
	Decision : Committee decided to defer case for 21.09.2010 for comments of Department of Pharmaceuticals.			

74	Case No.:71/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/00286/AM11/	RLA File :03/94/040/01118/AM10/	Lic.No/Date:0310565867	Defer

		22.03.2010	Date:21.09.2010
Decision : Committee decided to defer case for 21.09.2010 for comments of Department of Pharmaceuticals.			

75

Case No.:7/1/82-ALC4/2010	Party Name:MEGHMANI ORGANICS LTD	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Approved	
HQ File :01/82/050/01238/AM10/	RLA File :08/24/040/00348/AM10/	Lic.No/Date:0810087615 24.03.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.15022/16/2010-Ch.II dated 01.06.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lambda Cyhalothrin Technical	1 Kg.	1.	L.C. Acid (Cyhalothric Acid)	0.743 kg
		2.	Meta Phenoxy Benzaldehyde	0.557 kg
		3.	Sodium Cyanide	0.150 kg
		4.	Thionyl Chloride	0.428 kg
		5.	Hexane	0.380 kg
		6.	Iso Propyl Alcohol	0.015 kg
RA concerned may take further necessary action as per above decision of NC.				

76	Case No.:93/9/82-ALC4/2010	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/00308/AM11/	RLA File :03/95/040/00826/AM10/	Lic.No/Date:0310566202 24.03.2010	Defer Date:21.09.2010
	Decision : Committee decided to defer case for 21.09.2010 for comments of Department of C&PC.			

77	Case No.:88/9/82-ALC4/2010	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Approved										
	HQ File :01/82/050/00303/AM11/	RLA File :03/94/040/00776/AM10/	Lic.No/Date:0310566494 25.03.2010											
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/63/2008-Ch.II dated 13.07.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-													
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Galaxy 610 (Ethylene Glycol Disterate (Assay 98% Minimum)</td><td>1 Kg.</td><td>1.</td><td>Stearic Acid</td><td>0.941 kg</td></tr></table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Galaxy 610 (Ethylene Glycol Disterate (Assay 98% Minimum)	1 Kg.	1.	Stearic Acid	0.941 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
Galaxy 610 (Ethylene Glycol Disterate (Assay 98% Minimum)	1 Kg.	1.	Stearic Acid	0.941 kg										

RA concerned may take further necessary action as per above decision of NC.

78	Case No.:90/9/82-ALC4/2010	Party Name:BHARAT SERUMS & VACCINES LTD	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/00305/AM11/	RLA File :03/94/040/01113/AM10/	Lic.No/Date:0310566481 25.03.2010	Defer Date:21.09.2010
	Decision : Committee decided to defer case for 21.09.2010 for comments of Department of Pharmaceuticals.			

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Case No.:114/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Approved	
HQ File :01/82/050/00329/AM11/	RLA File :03/94/040/01128/AM10/	Lic.No/Date:0310566470 25.03.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/284/2009-PI-(Norms) dated 28.04.2010 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty allowed
Telmisartan and Amlodipine Tablet 40/10 mg	1 No.	1.	Telmisartan Granules	68.707 mg
		2.	Amlodipine Besilate	13.864 mg
Telmisartan and Amlodipine Tablet 80/10 mg	1 No.	1.	Telmisartan Granules	137.414 mg
		2.	Amlodipine Besilate	13.864 mg
Telmisartan and Amlodipine Tablet 40/5 mg	1 No.	1.	Telmisartan Granules	68.707 mg
		2.	Amlodipine Besilate	6.932 mg
Telmisartan and Amlodipine Tablet 80/5 mg	1 No.	1.	Telmisartan Granules	137.414 mg
		2.	Amlodipine Besilate	6.932 mg
RA concerned may take further necessary action as per above decision of NC.				

80	Case No.:10/9/82-ALC4/2010	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Approved										
	HQ File :01/82/050/00225/AM11/	RLA File :03/95/040/00822/AM10/	Lic.No/Date:0310566726 26.03.2010											
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/62/2010-Ch.II dated 15.07.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-													
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Trimethylsilyl</td><td>1 Kg.</td><td>1.</td><td>Triflic Acid (Trifluoromethane Sulfonic</td><td>0.400 kg</td></tr></table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Trimethylsilyl	1 Kg.	1.	Triflic Acid (Trifluoromethane Sulfonic	0.400 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
Trimethylsilyl	1 Kg.	1.	Triflic Acid (Trifluoromethane Sulfonic	0.400 kg										

	Trifluoromethanesulfonate		Acid)	
RA concerned may take further necessary action as per above decision of NC.				

81	Case No.:7/9/82-ALC4/2010	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/00222/AM11/	RLA File :03/94/040/01093/AM10/	Lic.No/Date:0310567048 29.03.2010	Defer Date:21.09.2010
	Decision : Committee decided to defer case for 21.09.2010 for comments of Department of C&PC.			

82	Case No.:27/9/82-ALC4/2010	Party Name:BELCHEM INDS. INDIA PVT. LTD.	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Approved									
	HQ File :01/82/050/00242/AM11/	RLA File :03/94/040/01031/AM10/	Lic.No/Date:0310567060 29.03.2010										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/55/2010-Ch.II dated 22.06.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Dimethyl Dimethylol Hydantoin (Assay 52-55% min.)</td><td>1 Kg.</td><td>1.</td><td>5,5-Dimethyl Hydantoin</td><td>0.382 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Dimethyl Dimethylol Hydantoin (Assay 52-55% min.)	1 Kg.	1.	5,5-Dimethyl Hydantoin
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Dimethyl Dimethylol Hydantoin (Assay 52-55% min.)	1 Kg.	1.	5,5-Dimethyl Hydantoin	0.382 kg									
RA concerned may take further necessary action as per above decision of NC.													

83	Case No.:89/9/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Approved
	HQ File :01/82/050/00304/AM11/	RLA File :03/95/040/00866/AM10/	Lic.No/Date:0310567047 29.03.2010	
	Decision :Withdrawn as the case has already been approved by NC in 9/82 meeting held on 01.06.2010.			

84	Case No.:131/9/82-ALC4/2010	Party Name:GODAVARI BIOREFINERIES LTD.	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/00346/AM11/	RLA File :03/94/040/01025/AM10/	Lic.No/Date:0310567684 31.03.2010	Defer Date:21.09.2010
	Decision : Committee decided to defer case for 21.09.2010 for comments of Department of C&PC.			

85	Case No.:107/5/82-ALC4/2010	Party Name:VDH INTERNATIONAL	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
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	HQ File :01/82/050/00141/AM11/	RLA File :05/24/040/00516/AM10/	Lic.No/Date:0510261663 01.04.2010	Defer Date:21.09.2010
	Decision : Committee decided to defer case for 21.09.2010 for comments of Department of C&PC.			

	Case No.:106/5/82-ALC4/2010	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
86	HQ File :01/82/050/00140/AM11/	RLA File :05/23/040/00169/AM10/	Lic.No/Date:0510261709 05.04.2010	Defer Date:21.09.2010
	Decision : Committee decided to defer case for 21.09.2010 for comments of Department of Pharmaceuticals.			

	Case No.:53/5/82-ALC4/2010	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
87	HQ File :01/82/050/00087/AM11/	RLA File :08/24/040/00004/AM11/	Lic.No/Date:0810088011 07.04.2010	Defer Date:21.09.2010
	Decision : Committee decided to defer case for 21.09.2010 for comments of Department of Pharmaceuticals.			

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Case No.:98/9/82-ALC4/2010	Party Name:PAB ORGANICS PVT.LTD,	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Approved	
HQ File :01/82/050/00313/AM11/	RLA File :34/24/040/00238/AM10/	Lic.No/Date:3410026789 08.04.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/51/2010-PI (Norms) dated 29.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sciff's Base Hydrazine Carboximidamide 2(Cyano(2,3-Dichlorophenyl)Methylene)-2Z (Cas No.84689 20-3) or Hydrazine	1 kg	1.	2,3 Dichloro Benzoyl Chloride	1.67 kg
		2.	Amino Guanidine Bi Carbonate	1.06 kg
RA concerned may take further necessary action as per above decision of NC.				

	Case No.:116/9/82-ALC4/2010	Party Name:CENTAUR PHARMACEUTICALS PVT. LTD.,	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Approved
	HQ File :01/82/050/00331/AM11/	RLA File :03/94/040/01146/AM10/	Lic.No/Date:0310569551 15.04.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No. 14010/58/2009/Ch.II dated 13.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Chloracetamido-2-Chloro-5-Nitro Benzaphenone (Chloroacetamido compound)	1 Kg.	1.	2-Amino-5-Nitro 2-Chloro Benzophenone	0.816 kg

RA concerned may take further necessary action as per above decision of NC.

90	Case No.:118/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/00333/AM11/	RLA File :03/94/040/00002/AM11/	Lic.No/Date:0310569755 16.04.2010	Defer Date:21.09.2010
	Decision : Committee decided to defer case for 21.09.2010 for comments of Department of Pharmaceuticals.			

91	Case No.:104/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/00319/AM11/	RLA File :03/94/040/00073/AM11/	Lic.No/Date:0310570345 20.04.2010	Defer Date:21.09.2010
	Decision : Committee decided to defer case for 21.09.2010 for comments of Department of Pharmaceuticals.			

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Case No.:1/5/82-ALC4/2010	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Approved	
HQ File :01/82/050/00035/AM11/	RLA File :09/24/040/00529/AM10/	Lic.No/Date:0910041750 21.04.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/3/2010-Ch.II dated 17.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Phenyl-3,3Bis(4 Hydroxy Phenyl) Phthalimidine (PPPBP)	1 kg.	1.	Phthalic Anhydride	0.550 kg
		2.	Phenol	0.850 kg
		3.	Zinc Chloride	0.420 kg
		4.	Aniline	0.420 kg
		5.	Methanol	1.350 kg
RA concerned may take further necessary action as per above decision of NC.				

93	Case No.:3/5/82-ALC4/2010	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/00037/AM11/	RLA File :03/94/040/01130/AM10/	Lic.No/Date:0310570607 21.04.2010	Defer Date:21.09.2010
	Decision : Committee decided to defer case for 21.09.2010 for comments of Department of Pharmaceuticals.			

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Case No.:4/5/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Approved	
HQ File :01/82/050/00038/AM11/	RLA File :09/24/040/00554/AM10/	Lic.No/Date:0910041759 22.04.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 35/82 meeting held on 01.01.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Benzhydryl Thioacetamide	1 kg.	1.	Hydro Bromic Acid Powder	1.87 kg
		2.	Thio Urea	0.45 kg
		3.	Benzhydrol	0.99 kg
		4.	Methanol	0.30 kg
		5.	2-Chloro Acetamide	0.50 kg
RA concerned may take further necessary action as per above decision of NC.				

95	Case No.:6/5/82-ALC4/2010	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/00040/AM11/	RLA File :08/24/040/00024/AM11/	Lic.No/Date:0810088431 22.04.2010	Defer Date:21.09.2010
	Decision : Committee decided to defer case for 21.09.2010 for comments of Department of Pharmaceuticals.			

96	Case No.:7/5/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Approved												
	HQ File :01/82/050/00041/AM11/	RLA File :09/24/040/00013/AM11/	Lic.No/Date:0910041764 22.04.2010													
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/47/2010-PI (Norms) dated 29.06.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-															
<table><tr><td colspan="2">Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Cephalothin</td><td>Sodium</td><td>1 Kg.</td><td>1.</td><td>7-ACA</td><td>0.825 kg</td></tr></table>					Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed	Cephalothin	Sodium	1 Kg.	1.	7-ACA	0.825 kg
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed											
Cephalothin	Sodium	1 Kg.	1.	7-ACA	0.825 kg											

Sterile USP/BP	2.	2-Ethyl Hexanoic Acid	0.536 kg
	3.	Triethylamine	0.36 kg
	4.	2-Thiophene Acetyl Chloride (Thiophene-2-acetyl Chloride)	0.54 kg
	5.	Carbon Enoanticromos (Activated Carbon)	0.100 kg
	6.	Acetone	0.83 kg
	7.	Methylene Chloride	5.05 kg
	8.	Aluminium Canisters	As per packing Policy
RA concerned may take further necessary action as per above decision of NC.			

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Case No.:8/5/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Approved	
HQ File :01/82/050/00042/AM11/	RLA File :09/24/040/00016/AM11/	Lic.No/Date:0910041765 22.04.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/47/2010-PI (Norms) dated 29.06.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Pivmecillinam Hydrochloride	1 Kg.	1.	6-APA	1.09 kg
		2.	Carbon Enoanticromos (Activated Carbon)	0.020 kg
		3.	Di-isopropyl Ether (Iso Propyl Ether)	2.85 kg
		4.	Dimethyl Formamide	0.86 kg
		5.	Hexmethyleneimine	0.42 kg
		6.	Iso Propyl Alcohol	1.75 kg
		7.	Methanol	2.34 kg
		8.	Methylene Chloride	4.38 kg
		9.	Pivaloyl Chloride	0.69 kg
		10.	Potassium Carbonate	0.116 kg
		11.	Triethylamine	1.32 kg
RA concerned may take further necessary action as per above decision of NC.				

98	Case No.:121/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/00336/AM11/	RLA File :03/94/040/00082/AM11/	Lic.No/Date:0310570681 22.04.2010	Defer Date:21.09.2010
	Decision : Committee decided to defer case for 21.09.2010 for comments of Department of Pharmaceuticals.			

99	Case No.:12/5/82-ALC4/2010	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Approved
	HQ File :01/82/050/00046/AM11/	RLA File :09/24/040/00563/AM10/	Lic.No/Date:0910041793 23.04.2010	
	Decision :Committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as applied by the firm with nil wastage. RA concerned may take further necessary action as per above decision of NC.			

100	Case No.:13/5/82-ALC4/2010	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/00047/AM11/	RLA File :09/24/040/00003/AM11/	Lic.No/Date:0910041794 23.04.2010	Defer Date:21.09.2010
	Decision : Committee decided to defer case for 21.09.2010 for comments of Department of Pharmaceuticals.			

101	Case No.:102/9/82-ALC4/2010	Party Name:CODEXIS LABORATORIES INDIA PVT.LTD,	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/00317/AM11/	RLA File :05/23/040/00011/AM11/	Lic.No/Date:0510263007 26.04.2010	Defer Date:21.09.2010
	Decision : Committee decided to defer case for 21.09.2010 for comments of Department of Pharmaceuticals.			

102	Case No.:127/9/82-ALC4/2010	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/00342/AM11/	RLA File :03/94/040/00039/AM11/	Lic.No/Date:0310571312 26.04.2010	Defer Date:21.09.2010
	Decision :Committee decided to remind the firm to furnish copy of DML containing list of approved items. Accordingly, case was deferred for 21.09.2010.			

103	Case No.:123/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/00338/AM11/	RLA File :03/94/040/00094/AM11/	Lic.No/Date:0310571485 27.04.2010	Defer Date:21.09.2010
	Decision : Committee decided to defer case for 21.09.2010 for comments of Department of Pharmaceuticals.			

104	Case No.:120/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
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	HQ File :01/82/050/00335/AM11/	RLA File :03/94/040/00103/AM11/	Lic.No/Date:0310572042 29.04.2010	Defer Date:21.09.2010
	Decision : Committee decided to defer case for 21.09.2010 for comments of Department of Pharmaceuticals.			

105	Case No.:122/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/00337/AM11/	RLA File :03/94/040/00110/AM11/	Lic.No/Date:0310572497 03.05.2010	Defer Date:21.09.2010
	Decision : Committee decided to defer case for 21.09.2010 for comments of Department of Pharmaceuticals.			

106	Case No.:30/9/82-ALC4/2010	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/00245/AM11/	RLA File :09/24/040/00007/AM11/	Lic.No/Date:0910042036 14.05.2010	Defer Date:21.09.2010
	Decision : Committee decided to defer case for 21.09.2010 for comments of Department of Pharmaceuticals.			

107	Case No.:137/9/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/00352/AM11/	RLA File :05/24/040/00048/AM11/	Lic.No/Date:0510264575 19.05.2010	Defer Date:21.09.2010
	Decision : Committee decided to defer case for 21.09.2010 for comments of Department of Pharmaceuticals.			

108	Case No.:138/9/82-ALC4/2010	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/00353/AM11/	RLA File :05/24/040/00062/AM11/	Lic.No/Date:0510264578 19.05.2010	Defer Date:21.09.2010
	Decision : Committee considered case as per agenda and observed that the firm had obtained Advance Authorisation for export of two export product viz. Tropicamide Eye Drops 0.5% and Tropicamide Eye Drops 1%, while they have sought combined quantity of input viz. Tropicamide USP. It was, therefore, decided to ask the firm to bifurcate the quantity of export product and also to bifurcate the quantity of input applied by them against each export product. Accordingly, case was deferred for 21.09.2010.			

109	Case No.:1/17/82-ALC4/2010	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/00535/AM11/	RLA File :05/24/040/00137/AM11/	Lic.No/Date:0510267953 12.07.2010	Defer Date:21.09.2010
	Decision : Committee considered case as per agenda and observed that the firm had obtained Advance Authorisation for export of two export product viz. Tropicamide			

Eye Drops 0.5% and Tropicamide Eye Drops 1%, while they have sought combined quantity of input viz. Tropicamide USP. It was, therefore, decided to ask the firm to bifurcate the quantity of export product and also to bifurcate the quantity of input applied by them against each export product. Accordingly, case was deferred for 21.09.2010.

110	Case No.:2/17/82-ALC4/2010	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/00536/AM11/	RLA File :07/24/040/00101/AM11/	Lic.No/Date:0710072862 13.07.2010	Defer Date:21.09.2010
	Decision : Committee decided to defer case for 21.09.2010 for comments of Department of C&PC.			

111	Case No.:3/17/82-ALC4/2010	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/00537/AM11/	RLA File :05/24/040/00142/AM11/	Lic.No/Date:0510268095 13.07.2010	Defer Date:21.09.2010
	Decision : Committee decided to defer case for 21.09.2010 for comments of Department of Pharmaceuticals.			

112	Case No.:4/17/82-ALC4/2010	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/00538/AM11/	RLA File :05/24/040/00144/AM11/	Lic.No/Date:0510268096 13.07.2010	Defer Date:21.09.2010
	Decision : Committee decided to defer case for 21.09.2010 for comments of Department of Pharmaceuticals.			

113	Case No.:5/17/82-ALC4/2010	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/00539/AM11/	RLA File :13/24/040/00017/AM11/	Lic.No/Date:1310032717 13.07.2010	Defer Date:21.09.2010
	Decision : Committee decided to defer case for 21.09.2010 for comments of Department of Pharmaceuticals.			

114	Case No.:7/17/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Approved
	HQ File :01/82/050/00541/AM11/	RLA File :34/24/040/00085/AM11/	Lic.No/Date:3410027502 13.07.2010	
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 50/82 meeting held on 09.03.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed

Alendronate Tablets 70 mg	1 No.	1.	Alendronate Sodium	91.3626 mg/tablet
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:6/17/82-ALC4/2010	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Approved	
HQ File :01/82/050/00540/AM11/	RLA File :09/24/040/00055/AM11/	Lic.No/Date:0910042682 14.07.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/56/2010-Ch.II dated 21.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sodium Methoxide Solution 30%	1 Kg.	1.	Methanol	0.622 kg
		2.	CS Flakes	0.050 kg
RA concerned may take further necessary action as per above decision of NC.				

116	Case No.:8/17/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/00542/AM11/	RLA File :09/24/040/00148/AM11/	Lic.No/Date:0910042685 14.07.2010	Defer Date:21.09.2010
	Decision : Committee decided to defer case for 21.09.2010 for comments of Department of Pharmaceuticals.			

117	Case No.:9/17/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:17/82-ALC4/2010 27.07.2010	Status:Case Deferred
	HQ File :01/82/050/00543/AM11/	RLA File :34/24/040/00087/AM11/	Lic.No/Date:3410027529 16.07.2010	Defer Date:21.09.2010
	Decision : Committee decided to defer case for 21.09.2010 for comments of Department of Pharmaceuticals.			

Issue of Non-Infringing Process:

The Committee discussed the issue of non-infringing process wrt DO letter dt.23.7.2010 from Shri Rajeev Kher, Jt. Secretary, Department of Commerce. The Commerce Secretary had convened a meeting with PHARMEXCIL and Pharma Industry representatives on July 1, 2010. During the discussion, it had been argued that the DGFT could use the declarations made by the applicant producer in the Drug Master File(DMF)submitted to US FDA or FDAs of other regulated markets in respect of actual consumption of inputs for fixation of input-output Norms. DGFT has been asked to examine the Industry's proposal for using DMF data constructively so that a large number of pending cases could be disposed of on priority.

2. The Committee felt that India is not exploiting its full potential especially in developed market like USA. These markets are not only highly regulated but have additional barriers of product patent and processes for the product process with life of a longer period. In order to enter these markets upon expiry of the basic patent, it is necessary to develop innovative process which may not be cost effective and therefore results in less yields and higher raw-material consumption. Therefore, higher norms are required for export of such products. However, because of regulatory controls and significant R&D capability required, only a few large scale pharma companies in the Country are equipped to use non-infringing process and that too for some of the pharma products only. It was felt that entry for these products in USA would enhance goodwill and technical capabilities of such companies and promote India Brand.

3. In the meeting, the representative of Department of Pharmaceutical raised their concerns on the issue. The concern raised by Member, Pharma in brief are as under:-

(a) Whereas the norms notified under SION were based on the most competitive data and optimum norms derived by comparison of data from other manufacturers/exporters, the process through non-infringing process has no comparison and there are no SIONs for this category.

(b) There is also no way to verify the veracity of claim of non-infringing process with the tools at our disposal.

(c) Monitoring of such exports as claimed by firms by way of a non-infringing process will be difficult and out of scope of this office.

(d) If the request for higher norms for non-infringing process is granted, then there will be different norms for each company using same or different non-infringing process for the same export product for different countries for the same export.

(e) Country of export and value addition (other than now notified a minimum 15% in FTP 2009) have no bearing on the quantitative requirement of inputs in the FTP.

4. After taking into consideration concerns of members, the Committee decided to make following recommendations to DGFT for giving thrust to exports of Pharma to regulated markets.

(a) The Committee has recommended that the applicant company will have to produce a Chartered Engineer's certificate about the minimum requirement of essential inputs on the basis of DMF in each application for authorization.

(b) Monitoring of exports is required to be done by a Regional Authority of DGFT for which the procedures are already in place including submission of Appendix 23 at the time of discharge of Export Obligation.

(c) Committee will consider case of non-infringing process of Star Export Houses or in respect of units with minimum investment of 100 crores.

(d) Committee will be free to relax any of the above conditions and/or prescribe condition after stating reason with a view to facilitate genuine export & prevent misuse.

(e) The Committee will clear each case only after satisfying itself about export product, the Country of export, Chartered Engineer Certificate showing essential raw-materials required as per DMF in each case.

5. As regards pending cases of M/s. Lupin Ltd. referred to in the D.O. letter, the Committee felt that we will need excise certified production and consumption data and chartered engineer's certificates certifying essentiality of consumption of raw materials as per DMF. The minutes in this case would be submitted to DGFT for his approval.